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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH CUTTACK

Original Application No. 690 of 1992

Date of Decision: 15.9.1993

Harishankar Acharya

Applicant(s)

Versus

Union of India & Others

Respondent(s)

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ? *ND*
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not ? *ND*

1.5.1.1.1.1
MEMBER (ADMINISTRATIVE)
15 SEP 93

km 15/9/93
VICE-CHAIRMAN

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH CUTTACK**

Original Application No.690 of 1992

Date of Decision: 15.9.1993

Versus

Union of India & Others	Respondents
For the applicant	M/s.J.N.Acharya B.B.Mishra, Advocates
For the respondents	Mr.Ashok Mishra, Standing Counsel (Central)

CORA M:

THE HONOURABLE MR. K. P. ACHARYA, VICE-CHAIRMAN

AND

THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN)

JUDGMENT

MR. K. P. ACHARYA, VICE-CHAIRMAN: In this application under Section 19 of the Administrative Tribunals Act, 1985, the petitioner prays to quash Annexure-7 finding the petitioner guilty of the charges and further more to exonerate the petitioner from all charges granting him all service benefits retrospectively.

2. The petitioner while functioning as E.D.B.P.M., Tampersara Br. Post Office was chargesheeted and a regular enquiry was held and the petitioner was found to be guilty. The petitioner preferred an appeal which is pending consideration by the Director of Postal Services, Sambalpur.

3. We would direct that the said representation be disposed of by the Director of Postal Services, Sambalpur within 30 days from the date of receipt of a copy of this judgment. Thus the application is accordingly disposed of. No costs.

MEMBER (ADMINISTRATIVE)

15 SEASON

ATIVE) VICE
Central Administrative Tribunal
Cuttack Bench, Cuttack
dated 15.9.1993/ B.K.Sahoo